

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.104
New IA-5949/2022
In
IB-1066(ND)/2020

IN THE MATTER OF:

Devinder Yadav & Ors

.... **APPLICANT/PETITIONER**

Vs.

GRJ Distributors and Developers Private Limited.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 08.12.2022

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant/IRP : Ms. Honey Satpal, Counsel for the Applicant in IA
5949/2022, Mr. Rishabh Jain, Advocate for IRP

For the Respondent :

ORDER

New IA-5949/2022:-

This is an application seeking clarification of order dated 03.06.2022 initiating CIRP against the Corporate Debtor. This application has been filed by an individual homebuyer.

It is brought to our notice by Mr. Rishabh Jain, Ld. Counsel appearing for the IRP that the said order is under challenge before the Hon'ble National Company Law Appellate Tribunal vide Company Appeal (AT) (Ins.) No. 676 of 2022 case titled Ajay Singal Vs. Gaurav Katiyar IRP wherein the Hon'ble Tribunal passed an order of stay directing that the implementation of impugned order dated 03.06.2022 in IB-1066(ND)/2020 shall remain stayed.

In view of the order passed by Hon'ble Appellate Authority, we do not feel it appropriate to entertain the present application which is accordingly **dismissed**.

The Applicant may approach the Hon'ble Appellate Authority if so advised.

IA **disposed of**.



— sdr

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)



— sdr

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

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Mamta 08.12.2022